

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-I: NEW DELHI
BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 6823/Del/2018
(Assessment Year: 2014-15)

Shri Anil Kumar, Prop Kashmir Medical Store, Tanga Stand, Deoband, Distt. Saharanpur PAN: AKMPK-7985N	Vs.	Income Tax Officer, Ward-3(5), Deoband
(Appellant)		(Respondent)

Assessee by :	Shri Ankit Gupta, Adv
Revenue by:	Shri Sajeev Mahajan, Sr. DR
Date of Hearing	22/02/2021
Date of pronouncement	22/02/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the Id CIT(A), Muzaffarnagar dated 31.08.2018 for Assessment Year 2014-15.
2. At the time of hearing the Id AR submitted an application that the assessee has already opted for settlement of the impugned dispute in accordance with Direct Taxes Vivaad Se Vishwas Act 2020 and Form No. 3 has already been issued by the appropriate authority on 31.01.2021. Therefore, the assessee withdraws the appeal. The Id DR also concurred with submission of the Id AR.
3. We have carefully considered the rival contentions and find that the Pr. CIT, Dehradun has already issued Form no. 3 determining the tax payable by the assessee in the impugned dispute in this appeal on 31.01.2021. In view of this the appeal of the assessee is dismissed as withdrawn.
4. Accordingly, appeal of the assessee is dismissed.
Order pronounced in the open court on 22/02/2021.

-Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 22/02/2021

A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi